

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD

Original Application No. 1154 of 1992

## Versus

Divisional Railway Manager, Central Railway, Jhansi  
and others. . . . . Respondents.

Hon'ble Mr. Justice U.C. Srivastava, V.C.

Hon'ble Mr. K. Obayya, Member (A)

( By Hon'ble Mr. Justice U.C. Srivastava, VC)

The government servant has been claiming certain reliefs for which he is entitled to. Having failed to get the same he filed a departmental appeal. The said appeal is still pending. The applicant made various efforts to get his appeal decided. According to him in case, his appeal is decided, by passing a reasoned and speaking order taking into consideration all the pleas raised by him his grievance will be redressed. As a very short point is involved, this application is finally being disposed of giving a direction to the appellate authority to dispose of the appeal filed by the applicant, a copy of which has been annexed to this application as Annexure-5. The appeal shall be decided within a period of 6 weeks from the date of communication of this order. In case the applicant desires for a personal hearing the same may be given to him.

Rhuberry  
A.M.

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Allahabad dated 1.9.1992.

(RKA)

O.A.No.1154/92 (L)

1-9-92

Hon. Mr. Justice U.C. Srivastava, V.C.  
Hon. Mr. K. Obayya, A.M.

Judgement has been dictated in the open  
Court.

  
A.M.

  
V.C.

OB  
The case has  
been received  
from Court Clerk  
on 1-12-92.

  
P.M.

Received copy of claim petition  
from office of Tribunal  
Pratit Sthalekar  
Railway Advocate  
12-1-93.